NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHVAN, MEMBER - TECHNICAL APPLICATION NUMBER : TCP/381/(IB)/2017 PETITION NUMBER NAME OF THE PETITIONER(S) : LAFARGE INDIA PVT LTD : EAST COAST CONSTRUCTIONS AND INDUSTRIES LTD NAME OF THE RESPONDENT(S) **UNDER SECTION** : 433 (e)(f) **SIGNATURE** S.No. NAME (IN CAPITAL) DESIGNATION REPRESENTATION BY WHOM Counsel for Petitioner.
Counsel for Responded pleas 1. A. Vidya Jon Mls. King of Parksidge P. J. RUHIKELH ۵.

ORDER

Counsel for Petitioner present. Counsel for Respondent also present. Counsel for Respondent has submitted an affidavit containing a proposal for making payment of the outstanding debt. However, Counsel for Respondent has restricted the payment to Rs.29.84 lakh. As per proposal 'B' under clause (ii), the Respondent has shown willingness to register the sale deed in favour of the petitioner in respect of the Flat situated at Mevalurkuppam, Pazhanchur village, Poonamallee Taluk, Tiruvallur District, which is valued Rs.35,90,148/-. A copy of the proposal is given to the Counsel for the Petitioner. Counsel for the Petitioner prays for time to seek instructions from his client in order to give response to the proposal. At request, time is enlarged. Put up on 19.07.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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